

Maheen M Vs State Of Kerala

Court: High Court Of Kerala

Date of Decision: Jan. 27, 2025

Acts Referred: Indian Penal Code, 1860 " Section 34, 323, 324, 341 Kerala Anti-Social Activities (Prevention) Act, 2007 " Section 15, 15(1)(a)

Hon'ble Judges: P.B.Suresh Kumar, J; Jobin Sebastian, J

Bench: Division Bench

Advocate: B.R.Muraleedharan, K.V.Sanosh, K.V.Suresh, Neethu Nalinakshan, K.A. Anas

Final Decision: Allowed

Judgement

Sl.

No.", Crime No., Police Station, Sections involved, Status of case

1, 628/2019, Poovar, "U/s 143, 147, 148, 149,

294(b), 341, 323, 324 and

308 IPC", Pending trial

2, 150/2021, Poovar, "U/s 294(b), 324, 326, 308

and 34 IPC", Pending trial

3, 1081/2022, Pozhiyoor, "U/s 294(b), 506(i), 34 IPC", Pending trial

4, 359/2024, Poovar, "294(b), 341, 323, 324, 34 IPC", Pending trial